

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 293 of 2020**

**IN THE MATTER OF:**

**National Spot Exchange Ltd.**

**...Appellant**

**Versus**

**Namdhari Food International Pvt. Ltd.  
Through its Liquidator & Anr.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Arun Kathpalia, Senior Advocate with  
Mr. Ranjan K. Pandey, Mr. Anuj Tiwari, Mr. Sandeep  
Bisht and Mr. Vishwanathan Iyer, Advocates**

**For Respondents :**

**Mr. Abhishek Anand, Mr. Kunal Godhwani, Mr.  
Mohak Sharma and Mr. Viren Sharma, Advocates for  
R-1  
Mr. Aaditya Pande, Mr. Rahul Chitnis and Mr.  
Aniruddha Joshi, Advocates for R-2**

**WITH**

**Company Appeal (AT) (Insolvency) No. 301 of 2020**

**IN THE MATTER OF:**

**Deputy Collector & Competent Authority  
(NSEL)**

**...Appellant**

**Versus**

**Namdhari Food International Pvt. Ltd.  
& Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Aaditya Pande, Mr. Rahul Chitnis and Mr.  
Aniruddha Joshi, Advocates**

**For Respondents :**

**Mr. Abhishek Anand, Mr. P.B.A. Srinivasan, Mr.  
Kunal Godhwani, Mr. Avinash Mohapatra, Mr.  
Mohak Sharma, Mr. Sandeep Bisht, Ms. Kauser  
Hussain and Mr. Viren Sharma, Advocates for R-1**

**WITH**

**Company Appeal (AT) (Insolvency) No. 574 of 2020**

**IN THE MATTER OF:**

**National Spot Exchange Ltd.**

**...Appellant**

**Versus**

**Sisir Kumar Appikatla Interim RP  
Metkore Alloys Industries Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. Anuj Tiwari, Mr. Sandeep Bisht and Mr.  
Vishwanathan Iyer, Advocates**

**For Respondents : Ms. Aparna Athota, Mr. Pankaj Bhagat, Advocates  
for R-1  
Mr. Aaditya Pande, Mr. Rahul Chitnis and Mr.  
Aniruddha Joshi, Advocates for R-2 & R-3  
Mr. S. Bhutrohmanad, Mr. Manmadharao, Advocates  
for R-4**

**WITH**

**Company Appeal (AT) (Insolvency) No. 575 of 2020**

**IN THE MATTER OF:**

**M/s. Marathe Hospitality, through its partner  
Anoop Naik**

**...Appellant**

**Versus**

**M/s. Mahesh Sureka, RP of  
Phadnis Resorts & spa India Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. Abhijeet Sinha, Mr. Sandeep Bisht and Mr. Anuj  
Tiwari, Advocates**

**For Respondents : Mr. Shyam Kapadia, Mr. Dhruv Gandhi, Mr. Saurabh  
Pandya, Mr. Purazar Fouzdar and Mr. Madhur  
Mahajan, Advocates for IRP  
Mr. Rahul Chitnis and Mr. Aaditya Pande, Advocates  
for R-5 and R-6**

**WITH**

**Company Appeal (AT) (Insolvency) No. 611 of 2020**

**IN THE MATTER OF:**

**Competent Authority and Deputy Collector  
(NSEL)**

**...Appellant**

**Versus**

**Sisir Kumar Appikatla Interim Resolution  
Professional Metkore Alloys Industries Ltd. & Ors. ...Respondents**

**Present:**

**For Appellant : Mr. Rahul Chitnis and Mr. Aaditya Pande, Advocates**

**For Respondents : Mr. Anuj Tiwari, Mr. Sandeep Bisht and Mr.  
Vishwanathan Iyer, Advocates for NSEL  
Mr. S. Bhutrohmanad, Mr. Manmadharao, Advocates  
for R-4**

**WITH**

**Company Appeal (AT) (Insolvency) No. 764 of 2020**

**IN THE MATTER OF:**

**Sub Divisional Officer, Sub Division Nashik,  
District Nashik**

**...Appellant**

**Versus**

**Mahesh Sureka, Resolution Professional of  
Phadnis Resorts & Spa India Ltd. & Ors. ...Respondents**

**Present:**

**For Appellant : Mr. Aaditya Pande and Mr. Rahul Chitnis, Advocates**

**For Respondents : Mr. Shyam Kapadia, Mr. Dhruv Gandhi, Mr. Saurabh  
Pandya, Mr. Purazar Fouzdar and Mr. Madhur  
Mahajan, Advocates for IRP**

**Mr. Abhijeet Sinha, Mr. Sandeep Bisht and Mr. Anuj  
Tiwari, Advocates for R-5**

**ORDER**  
**(Through Virtual Mode)**

**02.11.2020** Mr. Rahul Chitnis, Advocate representing the State of Maharashtra in all the appeals seeks some more time to comply with the

directions passed in terms of order dated 21<sup>st</sup> September, 2020. Keeping in view the directions given by the Hon'ble Apex Court, Mr. Chitnis is allowed only one week's time to file the 'Note' indicating the issues which are common to all the appeals so as to enable this Appellate Tribunal to hear the matter expeditiously in regard to such issues as also the issues which are distinct to each of the appeals. Mr. Chitnis shall circulate the 'Note' to the learned counsel in all the appeals within the aforesaid time. We make it clear that no further time will be granted and the hearing will commence on the next date of hearing and continue on day-to-day basis till its conclusion.

List all the appeals 'for hearing' on **27<sup>th</sup> November, 2020** at 2.00 P.M.

The interim directions will continue.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[ Justice Anant Bijay Singh ]**  
**Member (Judicial)**

**[ Dr. Ashok Kumar Mishra ]**  
**Member (Technical)**

/ns/gc/